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ITEM NO.16 Court 7 (Video Conferencing)

SECTION IV-B

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 6410/2021

(Arising out of impugned final judgment and order dated 05-03-2021 in CWP No. 5337/2021 passed by the High Court Of Punjab & Haryana At Chandigarh)

LABH SINGH & ANR.

Petitioner(s)

VERSUS

THE STATE OF PUNJAB & ORS.

(FOR I.R. and IA No.55988/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date: 06-05-2021 This petition was called on for hearing today.

CORAM: HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

HON'BLE MR. JUSTICE HEMANT GUPTA

For Petitioner(s) Mr. Baltej Singh Sidhu, Adv.

Ms. Kheyali Singh, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following

ORDER

Learned counsel for the petitioners contends that Mr. Prashant Kishor is an expert in organizing elections and is assisting parties in different States. His submission is that the appointment of Mr. Kishore as Principal Advisor to the Chief Minister, that too in the rank and status of a Cabinet Minister at the cost of public money is not permissible. Though the Government may have any advisor with any particular expertise for governance purposes.



Issue notice returnable after the summer recess.

(MEENAKSHI KOHLI)
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)
COURT MASTER